



भारतीय प्रतिभूति
और विनिमय बोर्ड
Securities and Exchange
Board of India

CERTIFICATE No. 6652-A of 2023

Certificate under Section 28A of the Securities and Exchange Board of India Act, 1992 read with Section 222 of the Income-tax Act, 1961

Kanta Balkishan Jaju (PAN: AAJPJ4245M)
D 313, Shradha Co-Op Housing Society,
Jayraj Nagar, Borivali West,
Mumbai - 400 092

NOTICE OF DEMAND UNDER RULE 2 OF THE SECOND SCHEDULE TO THE INCOME-TAX ACT, 1961 READ WITH SECTION 28A OF THE SECURITIES AND EXCHANGE BOARD OF INDIA ACT, 1992

1. Notice of Demand dated June 09, 2023 under Recovery Certificate No. 6652 of 2023 was issued advising you to make the payment of outstanding dues/penalty imposed by Adjudicating Officer vide order dated July 29, 2022. The said Notice of Demand and Recovery Certificate were immediately cancelled on June 19, 2023 upon your submission in view of Hon'ble SAT judgement dated February 14, 2023. Subsequently, the matter was examined and concerned department(s) of SEBI opined that the aforesaid adjudication order has not been quashed under the judgement dated February 14, 2023 of Hon'ble SAT, as you have only appealed against the WTM order dated December 02, 2020 and no appeal was filed by you against said adjudication order dated July 29, 2022.
2. Accordingly, this is to certify that a sum of Rs. 57,500/- (Rupees Fifty Seven Thousand and Five Hundred only) along with further interest/costs/ charges/ expenses incurred in respect of all the proceedings taken for recovery of the said sum as detailed below is due to SEBI from you:

Description of Dues	Amount (In Rupees)
Penalty imposed by the Adjudicating Officer vide order No. Order/GR/PU/2022-23/18215-18256 dated July 29, 2022 in the matter of Mishka Finance and Trading Limited.	50,000/-
Interest from July 29, 2022 to July 19, 2023 @ 1% per month	6,500/-
Recovery Cost	1000/-
Total	57,500/-



सेबी भवन, प्लॉट नं. सी 4-ए, "जी" ब्लॉक, बान्द्रा-कुर्ला कॉम्प्लेक्स, बान्द्रा (पूर्व), मुंबई - 400 051.

दूरभाष : 2644 9950 / 4045 9950 (आई.बी.आर.एस.), 2644 9000 / 4045 9000 फैक्स : 2644 9019 से 2644 9022 वेब : www.sebi.gov.in

SEBI Bhavan, Plot No. C4-A, "G" Block, Bandra-Kurla Complex, Bandra (E), Mumbai - 400 051.

Tel.: 2644 9950 / 4045 9950 (IVRS), 2644 9000 / 4045 9000 Fax : 2644 9019 to 2644 9022 Web : www.sebi.gov.in



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3. You are hereby directed to pay the above sum of Rs. 57,500/- (Rupees Fifty Seven Thousand and Five Hundred only) along with further interest, all costs, charges and expenses incurred within 15 (Fifteen) days of the receipt of this Notice by way of direct credit through EFT/NEFT/RTGS to A/c No. SEBIRRDPEN6652A of ICICI Bank, IFSC code - ICIC0000106 (OR) online payment facility available on the "Recovery Payment" module on the website: <https://siportal.sebi.gov.in> (OR) payment link available on the following path: SEBI Website > Enforcement > Recovery Proceedings > Pay Now, failing which the recovery shall be made in accordance with the provisions of Section 28A of the Securities and Exchange Board of India Act, 1992 read with Sections 220 to 227, 228A, 229 and 232 of the Income-tax Act, 1961 and the Second Schedule to the said Act and the rules made thereunder.

4. In the event of non-payment of the dues as above, SEBI shall recover the money by one or more of the following modes, namely: -

- (a) attachment and sale of your movable property;
- (b) attachment of your bank accounts;
- (c) attachment and sale of your immovable property;
- (d) arrest and detention in prison;
- (e) appointing a receiver for the management of your movable and immovable properties.

5. Further, as per Explanation 1 to section 28A of the SEBI Act, any direct or indirect transfer of your property or monies held in bank accounts to your spouse or minor child or son's wife or son's minor child, otherwise than for adequate consideration, on or after 29/07/2022 shall be deemed to be your property or money for the purpose of recovery.

6. You are also advised to take note that upon service of this notice, you are not competent to mortgage, charge, lease or otherwise deal with any property belonging to you except with the permission of the Recovery Officer and any such transfer shall be deemed void as per rule 16 of the Second Schedule to the Income-tax Act, 1961 read with section 28A of the SEBI Act.

7. Any confirmation of e-payment(s) made (in the format as given in table below) should be forwarded to "The Recovery Officer, Recovery Division 1, Securities and Exchange Board of India, SEBI Bhavan II, Plot no. C-7, "G" Block, Bandra Kurla Complex, Bandra (E), Mumbai - 400051" or sent by email to jaip@sebi.gov.in / debaduttas@sebi.gov.in.





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Case Name and Recovery Certificate Number:	
Name of Payer:	
Date of Payment:	
Amount Paid:	
Transaction No.:	
Bank Details (Bank Name, Branch Name, IFSC Code and Account No.) from which payment is made:	

Note: In the absence of confirmation of e-payment as per the above format, the credits made will not be accounted towards your dues.

8. In addition to the sum aforesaid, you will also be liable for further interest, all costs, charges and expenses incurred in respect of recovery proceedings against you.

Dated: 19/07/2023



19.07.2023

Recovery Officer

जय प्रकाश
Jai Parkash
वसूली अधिकारी
Recovery Officer
भारतीय प्रतिभूति और विनियम बोर्ड
Securities and Exchange Board of India
मुंबई
Mumbai